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Title: Regarding problems being faced by the nurses and medical staff due to compulsory emigration clearance.

SHRI P. KARUNAKARAN (KASARGOD): Thank you, Deputy-Speaker Sir.

The Government has issued orders making the Emigration Clearance compulsory for eighteen countries, and most of them are in Gulf countries. It has come into effect from 30th April itself. A large number of nurses had reached the airport with their passport and visa, but they were not permitted to go abroad just because of this new decision as they were not aware about the new changes that had been made by the Government.

The new decision has come in on the wake of reports of misuse and corruption in recruitment. I fully agree with it, but at the same time necessary arrangements have not been made for new recruitment. Further, the decision of compulsory Emigration Clearance is fully implemented from 30th April itself, which creates much hardship for nurses, medical staff, etc. who seek job in other countries.

So, I would request the Government that the decision can be implemented, but before that all other arrangements have to be made for it. Otherwise, it would be very difficult for the persons who are going abroad.

HON. DEPUTY SPEAKER: Shri P. K. Biju is permitted to associate with the issue raised by Shri P. Karunakaran.